

WC

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO. 151 of 1996.

Between

Dated: 9.2.1996.

M.Prasada Rao

And

1. Postmaster General, Vijayawada Region, Vijayawada.
2. Director of Postal Services, Vijayawada Region, Vijayawada.
3. Superintendent of Post Offices, Tenali Division, Tenali Dt. Guntur.
4. The Member(P), Postal Services Board, New Delhi.

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Respondents

Counsel for the Applicant : Sri. S.Ramakrishna Rao

Counsel for the Respondents : Sri. V.Bhimanna, Addl. CGSC.

CORAM:

Hon'ble Mr. Justice V.Neeladri Rao, Vice Chairman

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd.:..2/-

Sign

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To

1. The Postmaster General, Vijayawada Region, Vijayawada.
2. The Director of Postal Services, Vijayawada Region, Vijayawada.
3. The Superintendent of Post Offices, Tenali Division, Tenali Dist. Guntur.
4. The Member(P) Postal Services Board, New Delhi.
5. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT.Hyd.
6. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

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Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, VC)

Heard Sri S. Ramakrishna Rao, learned counsel for the applicant and Sri V. Bhimanna, learned counsel for the respondents.

2. Order dated 21/26-6-85 of R-1, the Regional P.M.C/Vijayan
on the applicant
authority, whereby reversion to LSG is imposed by as
punishment is assailed in this OA.

3. It is stated for the applicant that the appeal against the said order was preferred on 7-7-95 before R-4 and the same is still pending.

4. In the circumstances, it is just and proper to dispose this OA even at the admission stage as under :

R-4 has to dispose the appeal preferred against the order dated 21/26-6-95 of R-1 within one month from the date of receipt of copy of this order. It is needless to say that ultimately if the applicant is going to be aggrieved by the order of R-1, he is free to move this Tribunal under Section 19 of AT Act. If the applicant is going to apply for leave in the meantime, the same has to be considered in accordance with law.

5. The OA is ordered accordingly at the admission stage itself. No costs.//

(R. Rangarajan)
Member (Admn.)

Neeladri
(V. Neeladri Rao)
Vice Chairman

Dated : Feb. 9, 96
Dictated in Open Court

Amalgamated
Deputy Registrar (CC)

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